

**BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA**

**CORRIGENDUM UNDER RULE 5(5) OF THE SECURITIES AND EXCHANGE BOARD OF
INDIA (PROCEDURE FOR HOLDING INQUIRY AND IMPOSING PENALTIES) RULES,
1995) TO ADJUDICATION ORDER NO. ORDER/GR/KG/2021-22/12384-12388 IN THE
MATTER OF IPO OF TIJARIA POLYPIPER LTD**

1. Whereas, by an Adjudication Order bearing Ref. ORDER NO. Order/GR/KG/2021-22/12384-12388 dated June 30, 2021 (hereinafter referred to as 'adjudication order'), monetary penalties were imposed on certain entities mentioned therein.
2. And whereas, it has now been brought to my notice that there have been some typographical errors made inadvertently in the said order. This is an error apparent on the face of the records.
3. In light of the above facts, the following corrections are being made in the said order:
 - i. At paragraph number 8 of the order, "The Noticee No.1 Securities Pvt. Ltd" should be read as "Grishma Securities Pvt Ltd.", wherever it appears.
 - ii. At paragraph 9 of the order, "The Noticee No.1 Intermediaries Pvt. Ltd" should be read as "Grishma Intermediaries Pvt Ltd." wherever it appears.
 - iii. At paragraph 13 of the order, "The Noticee No.1 Securities" should be read as "Grishma Securities".
 - iv. At page 11, of the order, at the quoted paragraph number 11(a), "The Noticee No.1" should be read as "Grishma".

- v. At page 12 of the order, at the quoted paragraph number 14, “The Noticee No.1” should be read as “Grishma”.
- vi. At page 18 of the order, at the quoted paragraph number 31, “The Noticee No.1” should be read as “Grishma”.
- vii. At page 19 of the order, in the heading above the quoted paragraph number 38, “The Noticee No.1” should be read as “Grishma”.
- viii. At page 26 of the order, at the quoted sub-paragraph number “c”, “The Noticee No.1 Securities” should be read as “Grishma Securities”.
- ix. At page 41 of the order, at the sub- paragraph number “c” and the Table contained in it, “The Noticee No.1” should be read as “Grishma” wherever it appears.
- x. In the last column of the Table at page 48 of the order, “The Noticee No.1 Securities Pvt. Ltd” should be read as “Grishma Securities Pvt Ltd.” Wherever it appears.
- xi. At page 49 of the order, at the sub- paragraph number “d”, “The Noticee No.1” should be read as “Grishma” wherever it appears.
- xii. At page 54 of the order, at paragraph 27, “The Noticee No.1 Intermediaries Pvt. Ltd” should be read as “Grishma Intermediaries Pvt Ltd.” wherever it appears.

4. Other contents of the Adjudication Order bearing number Order/GR/KG/2021-22/12384-12388 dated June 30, 2021 shall remain unchanged.

Place: Mumbai
Date: 12. 07. 2021

G. RAMAR
ADJUDICATING OFFICER